

1	2	3	4
8.	Doyang Hydro Electric Project (NEEPCO)	June, 1993	Project parameters revised. Nagaland Government yet to hand over the land for the project
9.	Chamera Hydro Electric Project (NHPC)	May, 1991	All generation and other electrical and mechanical equipments ordered; delivery being regulated to match availability of work front at project site
10.	Salal Hydro Electric Project (NHPC)	Commissioned in November, 1987	Project completed
11.	Dulhasti Hydro Electric Project (NHPC)	December, 1992	About 142 hec. land acquired by NHPC. Acquisition of balance 198 hec. in progress, Development of infra-structural facilities in progress. Agreement for turnkey contract with French Consortium is to be finalised

Calcutta High Court Judgement in Case of Virender Prasad v/s Union of India

5435. SHRI KAMLA PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether Calcutta High Court in the case of Virender Prasad v/s Union of India has held on 3 June, 1986 that every act cannot be termed as "misconduct", unless coupled with such other act or acts by which motive would be apparent either expressly or implicitly; and

(b) if so, the steps taken to bring this home to all administrative authorities ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The judgement of Calcutta High Court pertains to a case

where disciplinary proceedings were taken on the ground of alleged violation of Rule 3(1) of the CCS (Conduct) Rules, 1964. The High Court have *inter alia* made an observation in the judgment that "mere error of judgement or a mere negligent way of dealing with a matter cannot by itself be termed to be a misconduct. It must be coupled with such other act or acts by which motives would be apparent."

(b) Instructions have already been issued to all Ministries and Departments to ensure that while taking action for violation of rule 3(1) of the Conduct Rules, special care is taken by administrative authorities to eliminate cases of trivial nature and proceedings are not initiated on grounds which are unjustified. It is not, therefore, considered necessary to issue any further instructions in this matter.

Enquiry against General Manager of an Ordnance Factory

5436. PROF. MADHU DANDAVATE:

Will the Minister of DEFENCE be pleased to state :

(a) whether there have been reported allegations of malpractices and irregularities against the General Manager of an ordnance factory in Maharashtra;

(b) if so, whether there was a CBI raid at his residence in November, 87;

(c) if so, whether significant amount of unaccounted cash and gold was seized; and

(d) whether the officer has been suspended pending inquiry to enable his colleagues to give evidence without fear or favour ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. There have been a few allegations against the General Manager referred to.

(b) Yes, Sir.

(c) Investigations, in this matter, are being made by CBI and their full report is awaited. However, CBI have intimated that the officer was found to be in possession of assets to the tune of approximately Rs. 10 lakhs and whether they are disproportionate to the status and income of the officer is being verified by the CBI.

(d) He has been transferred. He has not been suspended. Action as per requirement and rules is being taken.

Proposal to set up Modern Slaughter Houses

5437. SHRI JAGANNATH PATNAIK: Will the Minister of PLANNING be pleased to state :

(a) whether Government propose to set up modern slaughter houses and leather processing centres all over the country to harness the maximum possible leather resources;

(b) whether any suggestions from Indian Leather Producers Association have been received in this regard;

(c) if so, the details thereof; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI B.S. ENGTI) : (a) and (b). Yes, Sir. Government have proposals to set up modern slaughter houses and to modernise the existing slaughter houses wherever feasible. However, no suggestion has been received from any Association known as 'Indian Leather Producers Association' regarding leather processing centres.

(c) and (d). Do not arise.

Private Detective and Security Agencies

5438. DR. B.L. SHAILESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the mushroom growth of private detective agencies in the capital and elsewhere;

(b) whether these private firms even pretend that they are no different from the C.B.I. or the I.B., misleading the gullible client who are being blackmailed by them;

(c) whether these private detective and security agencies personnel also wear uniforms similar to the ones in the Police or the Army; and

(d) if so, the action propose to take to check the activities of these private detective and security agencies and their wearing of uniforms similar to the Police or Army ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) A number of private security agencies are functioning in Delhi.

(b) No such complaint has been made to the Police.

(c) and (d). The personnel of these agencies also wear uniforms. Instructions had been issued to prosecute persons found